

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CPC 16 of 2000

(OA 904 of 97)

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. A. Sathath Khan, Judicial Member

Mr. Amal Bikash Barwa

-VS-

Mr. S. M. Abbas (DAVP)

For the Applicant : Mr. S.K. Dutta, Counsel

For the Respondents : Ms. U. Sanyal, Counsel

Date of the Order : 27.02.2003.

ORDER

MR. A. SATHATH KHAN, JM

When the matter was taken up for hearing, Ld. Counsel for the respondent submitted that the order of this Tribunal has been complied with and the same is ~~so~~ reflected in the reply of the respondents to the contempt application. The Ld. Counsel for the applicant is not able to refute the submissions being made by the Ld. Counsel for the respondent. Ld. Counsel for the respondent also placed before us the stamped receipt for payment of Rs. 26,829/- (Rupees Twenty Six Thousands Eight hundred and Twenty Nine Only) received by the applicant, apart from granting temporary status on regularization to the applicant.

2. Under these circumstances we ~~have relied~~ ^{are satisfied that} the ~~order of~~ ^{order of} the Tribunal complied with and nothing survives in this CPC. Under these circumstances, CPC is dismissed with no order as to costs.

MEMBER(J)

ASVS.

MEMBER(A)

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